# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1387

### TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2022/ SRAVANA 4, 1944 (SAKA)

### NATIONAL REGISTER OF CITIZENS

### 1387. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for which the Registrar General of India has not yet issued notification on Assam's National Register of Citizens (NRC) to make it a legal document even after two and half years of announcement; and

(b) whether all the formalities required before issuance of notification have been completed and if not, the reasons therefor?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): On the directions of the Hon'ble Supreme Court, the supplementary list of inclusions and exclusions for National Register of Citizens (NRC), Assam have been published on 31st August, 2019. The Hon'ble Supreme Court has directed the State Coordinator of NRC, Assam to enact an appropriate security regime on lines similar to the security regime provided for Aadhaar data and only thereafter the list of inclusions and exclusions shall be made available to the State Government, Central Government and Registrar General of India.

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